

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 161/2015
RT CP (IB) NO. 132/Chd/Pb./2017**

M/s. UPS Jetair Express Pvt. Ltd.Petitioner.

Versus.

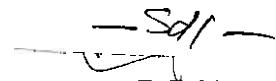
M/s. A to Z Overseas Private Limited.Respondent.

Present: None.

As per office report, no information/documents have been supplied by the petitioner as per requirement of proviso to Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016. As per Notification dated 29.06.2017, the period for supply of information/documents has now been extended upto 15.07.2017 which was earlier upto 14.06.2017.

The matter be listed on 20.07.2017. The notice of next date of hearing be issued to the learned counsel for the petitioner by Speed Post.

Office to make separate note with regard to original orders dated 24.04.2017 and 15.05.2017 which are not on record.


(Justice R.P. Nagrath)
Member (Judicial)

July 05, 2017
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